

सदस्यों को, जिनकी भूमि ली गई है, नौकरी आदि देने के मामले में क्या सुविधायें प्रदान की गई हैं ;

(ख) क्या उन परिवारों के आवश्यक योग्यता प्राप्त सदस्यों को प्राथमिकता दी जाती है; और

(ग) उक्त कारखाने में भर्ती किये गये चपरासी, क्लर्कों, तकनीकी कर्मचारियों और शिक्षिष्ठुओं की अलग-अलग संख्या क्या है और उनमें इन विस्थापित परिवारों के कितने व्यक्ति हैं ?

रेलवे मन्त्रालय में राज्य-मन्त्री (डा० राम सुभग सिंह) : (क) और (ख). उन्हें अपने नाम रोजगार दफ्तर में दर्ज नहीं कराने पड़ते हैं। उनके लिए इसका प्रबन्ध प्रशासन द्वारा किया जाता है। जमीन देने वालों में से जिन लोगों ने अर्जी दी थी उन सब को विभिन्न पदों के लिए उपयुक्तता परीक्षा (suitability test) के लिए बुलाया गया था। जिन लोगों को उपयुक्त पाया गया, उन्हें नौकरी में रख लिया गया।

(ग) सूचना मंगाई जा रही है और सभा पटल पर रख दी जायेगी।

#### Faster Trains

1646. Shri D. C. Sharma: Will the Minister of Railways be pleased to state:

(a) whether it is proposed to set up an Investigation Unit to go into the question of introducing faster trains; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) The Research, Designs and Standards Organisation of the Railway Board has been asked to set up a unit and to investigate this matter.

#### एल्यूमीनियम की कमी

1647. श्री मधु स्लिमये :  
श्री किशन पट नायक :

क्या इस्पात और खान मंत्री यह बताने कृपा करेंगे कि :

(क) क्या सरकार को कोई रिपोर्ट या शिकायत मिली है कि (एक) एल्यू-मिनियम, वाणिज्यिक श्रेणी तथा (दो) एल्यूमिनियम, ई० सी० ग्रेड की भारी कमी है ;

(ख) यदि हां तो उसके क्या कारण है; और

(ग) इस कमी की इंजीनियरी मशीन बनाने वाले, मोटर गाड़ी तथा प्रतिरक्षा उद्योगों पर क्या प्रभाव पड़ रहा है ?

इस्पात और खान मन्त्री (श्री संजीव रेड्डी) : (क) से (ग). एल्यूमिनियम की बढ़ती हुई मांग के कारण इन सब मांगों को पूरा करने में कुछ कठिनाई हुई है। तथापि, इंजीनियरी मशीन बनाने वाले, मोटर गाड़ी तथा प्रतिरक्षा उद्योगों के उत्पादन में कोई महत्वपूर्ण विस्थापन नहीं हुआ है।

12 hrs.

#### PAPERS LAID ON THE TABLE

G.S.R. 341 UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957 AND ANNUAL REPORT OF HINDUSTAN STEEL LIMITED, RANCHI

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to lay on the Table a copy each of the following papers:—

(i) G.S.R. 314 dated the 6th March, 1965, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT-4066/65].

(ii) (a) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4067/65.]

**RAILWAY PROTECTION FORCE (SECOND AMENDMENT) RULES 1964.**

**The Minister of State in the Ministry of Railway (Dr. Ram Subhag, Singh):** I beg to lay on the Table a copy of the Railway Protection Force (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1593 dated the 7th November, 1964, as corrected by Notification No. G.S.R. 73 dated the 9th January, 1955, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-4068/65.]

**ANNUAL REPORT OF HINDUSTAN PHOTO FILMS MANUFACTURING COMPANY LIMITED, OOTACAMUND AND ITS REVIEW BY GOVERNMENT**

**The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh):** I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4069/65.]

**RUBBER (FOURTH AMENDMENT) RULES, 1964 AND COFFEE BOARD EMPLOYEES PENSION FUND RULES, VTFE.**

**The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy):** I beg to lay on the Table—

(i) a copy of the Rubber (Fourth Amendment) Rules, 1964, published in Notification No. G.S.R. 65 dated the 9th January, 1965 under sub-section (3) of section 25 of the Rubber Act, 1947.

[Placed in Library. See No. LT-4070/65.]

(ii) a copy of the Coffee Board Employees Pension Fund Rules, 1965, published in Notification No. G.S.R. 337 dated the 8th March, 1965, under sub-section (3) of section 48 of the Coffee Act, 1942.

[Placed in Library. See No. LT-4071/65.]

12.2 hrs.

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 15th March, 1965, and transmitted to the Rajya Sabha for its